

[Sh. Vishwanath Pratap Singh]

with it. Our friends in the Bhartiya Janata Party, Shri Somnath ji of the C.P.M. and Shri Indrajit ji and many others on that side have asked for enhancing the opportunities of the general employment. Sharing the power is not the only solution of unemployment and Government jobs are not their remedy. However, the Central Government is of the view that by the end of Eighth Plan... (*Interruptions*)...

MR. SPEAKER: Please sit down.

SHRI VISWANATH PRATAP SINGH: Agricultural Sector has the largest employment potential. So agriculture is being given priority. Industry will be brought under the small sector and programmes are also being prepared for the service sector. Nearly Rs. 265 crores have been allocated for self-employment of 20 crores youths. I don't want to go into those details. We want to talk to the students and discuss their grievances with them. We want to appeal to the students that they are being misguided which is very dangerous. All the things have not been presented before them in their proper perspective. By making certain changes in our present setup of things, we can chalk out new schemes for our youth. We propose to form a National Council for that. However, I won't go into the details of all that. We are going ahead with it. In the end, I would like to make an appeal to the students that this decision has been taken in the interest of social justice. This is for the fulfilment of dreams of Dr. Lohia, Chaudhari Charan Singh, Mahatmaji, Jaiprakashji, Ramaswami Periyar and all in the opposition are requested to co-operate with us. But they talk of violence, arson and bloodshed. We have received a report from Bihar Government that people like Shri Mahachandra Singh, M.L.C., Shri Rajendra Singh Bismil, M.L.C., Shri Yogeswar Jha, M.L.A., Shri Ramendra Pratap Sahi, M.L.A. and Shri Ramakant Pandey, M.L.A. were behind these incidents of violence...

(*Interruptions*)...

[*English*]

MR. SPEAKER: Mr. Charles, you take your seat. That is not the way. I have not permitted you.

[*Translation*]

SHRI VISHWANATH PRATAP SINGH: They are the legislators of Congress. I will request the Congress Party and the entire opposition that they should take disciplinary action against those people who are inciting violence and by that they should prove that they have no hand in these incidents of violence.

21.52 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

PRASAR BHARATI (BROADCASTING CORPORATION OF INDIA) BILL

Amendments made by Rajya Sabha

[*English*]

MR. DEPUTY-SPEAKER: Shri P. Upendra to move.

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): I beg to move:

"That the following amendments made by Rajya Sabha in the Bill to provide for the establishment of a Broadcasting Corporation for India, to be known as Prasar Bharati, to define its composition, functions and powers and to provide for matters connected therewith or incidental thereto, be taken into consideration:—

Clause 4

That at page 4, after line 36, the follow-

ing be *inserted*, namely:—

- “(4) The recommendations made by the Committee constituted under sub-section (1) shall be binding for the purposes of appointments under this section.” (1)

Clause 7

That at page 5,—

- “(i) after line 40, the following be inserted namely:— (a) ceases to be a citizen of India; or
- (ii) the existing entries (a) to (d) be renumbered as entries (b) to (e) respectively.” (2)

(Interruptions)

PROF. P.J. KURIEN (Mavelikara): We can pass it tomorrow. *(Interruptions)*

SHRI VASANT SATHE (Wardha): We can pass it tomorrow. *(Interruptions)*

PROF. P.J. KURIEN: I would like to assure the House that we will pass it tomorrow. We want to discuss it and we will pass it tomorrow. *(Interruptions)*

MR. DEPUTY-SPEAKER: Let me at least say something. I think, I had said something from this Chair.

(Interruptions)

MR. DEPUTY SPEAKER: Not 8 o'clock, but we will sit up to 10 o'clock. That does not mean that you can say only up to 8 o'clock. Now this has been introduced. I had said that we would take up this discussion on Mandal Commission at a particular time and later on we would take up the legislative business.

(Interruptions)

MR. DEPUTY SPEAKER: Now I appreciate very much that you have cooperated and cooperated very well. At least what I

have said also should be appreciated by you.

(Interruptions)

MR. DEPUTY SPEAKER: I will allow you to speak on it.

(Interruptions)

MR. DEPUTY SPEAKER: Not this way please.

SHRI VASANT SATHE: We are willing to pass the Prasar Bharati Bill tomorrow. We want to speak on it. Rajya Sabha has sent it back and you know how important it is. Particularly I was responsible here not only of initiating the discussion on the Prasar Bharati Bill but of being able to see that it was done unanimously with all other friends from both the sides. My request is, I want to speak on the Prasar Bharati Bill as introduced now. But I am strained too much and I am not willing to sit any more to strain myself further. I beg of you to please postpone it for tomorrow. If you want, you can introduce the Delhi Statehood Bill also.

[Translation]

SHRI L.K. ADVANI (New Delhi): Mr. Deputy Speaker, Sir, issue if not the Prasar Bharati Bill because it needs no consideration or discussion. This is an ordinary Bill which we will pass after voting. The main issue is the granting of statehood to Delhi for which it was decided that today we will discuss this Bill and conclude it tomorrow.

PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): Sir, the Chair had assured you that we will discuss this Bill today. So we will sit late for it.

[English]

DR. THAMBI DURAI (Karur): Mr. Deputy Speaker, please listen to me also because I am the most affected person. *(Interruptions)*

MR. DEPUTY SPEAKER: I did say on the floor of the House that the Legislative business will be transacted. When the Hon. Prime Minister and Advaniji said that the Delhi Bill is very important and it should be taken up, I did say that it cannot be completed today, but we will start the discussion. It is for you to cooperate with me and to help me. We have been able to conduct the business of the House in an understanding manner. I hope that you will extend the same courtesy and cooperation.

SHRI KAMAL CHAUDHRY (Hoshiarpur): We are here since 9 O'clock in the morning. There are people who had gone home, had their dinner and came back. But we are sitting here throughout.

SHRI P. UPENDRA: Sir, a light dinner has been arranged. (*Interruptions*)

DR. THAMBI DURAI: I am very sorry, I did not like to say anything. But my conscience insists to say something now. (*Interruptions*)

22.00 hrs.

SHRIMATI GEETA MUKHERJEE (Panskura): Sir, will you please allow me to speak?

Once again, I beg the cooperation of the whole House (*Interruptions*). If you cooperative, then I shall be happy and if you do not cooperate, I will raise my voice as much as I can. Sir, today itself, I once raised the question of atrocities on women, that it has to be taken up tomorrow. At that time itself, I proposed that the discussion on the Prasar Bharati Bill may be taken up in the mean time. It was not all allowed. Therefore, I do not want any other thing. I want that tomorrow, at an appropriate time, the discussion on atrocities on women be taken up, without which I am not going to let the House go on. The time has to be fixed up for this discussion tomorrow. (*Interruptions*)

SHRIMATI JAYAWANTINAVINCHANDRA MEHTA (Bombay North East): Mr.

Deputy Speaker, just now whatever Mrs. Geeta Mukherjee has said, I fully agree with that and would like to say that the discussion regarding atrocities on women is being put on the agenda of Lok Sabha business for the last fifteen days but that discussion under rule 193 is still pending and have not been taken up as yet. Discussion on this subject is being put off which is also a kind of atrocity on women. Therefore, I request this House that the discussion regarding atrocities on women which has been pending since long may not be postponed and be taken up today itself.

SHRI MADAN LAL KHURANA: But injustice is being done with us also because the bill to give statehood to Delhi is pending. First, let it be decided. That is also a very important bill... (*Interruptions*)...

SHRIMATI SUBHASHINI ALI (Kanpur): Mr. Deputy Speaker, you know that just now Shrimati Geeta Mukherjee pleaded for the discussion on the question of atrocities on women which is pending for the last 15 days and it has not been taken up to this date. Tomorrow is the last day of this Session. I would like to have a full debate tomorrow on this very important subject. Please allot time for discussion on this subject today itself and any other item may be taken up only after that. (*Interruptions*)

[*English*]

SHRIMATI VIDYA CHENNUPATI (Vijayawada): We can start the discussion on atrocities on women, just now. This is our plea. (*Interruptions*)

MR. DEPUTY SPEAKER: Well, you have cooperated in a very splendid manner and this House take cognizance of it and I can assure you that we will try to find out a method of discussing it tomorrow. But don't ask me to fix the time. I shall discuss it with the Speaker and others.

(*Interruptions*)

SHRI ANBARASU ERA (Madras Cen-

tral): Sir, why cannot we have it tomorrow? Is there any other proposal? Tomorrow is the last day of this Session. Is there any other plan for tomorrow? When there is no other plan, why cannot we have it tomorrow? We can even extend the time of the House and we can have it tomorrow. (*Interruptions*)

DR. THAMBI DURAI: Sir, I explained to you, why I agitated at 4 O'Clock. I want to speak on the Mandal Commission. I was not given the opportunity..... (*Interruptions*) When are you going to give me the opportunity to speak on Mandal Commission..... (*Interruptions*)

[*Translation*]

SHRI R.N. RAKESH (Chail): Mr Deputy Speaker, my name is also there is the list of speakers regarding debate on Mandal Commission, I have not been given an opportunity to speak. (*Interruptions*)

SHRI P.R. KUMARAMANGALAM (Salem): Sir, I have come prepared and I am not being allowed to speak.

(*Interruptions*)

[*English*]

MR. DEPUTY-SPEAKER: Please take your seats. Not this way.

(*Interruptions*)

SHRI VASANT SATHE: The Mandal Commission discussion is not over. It was only intervention... (*Interruptions*)

MR. DEPUTY-SPEAKER: I will respond to your point. Please wait.

There is a point in what Shri Thambi Durai has said. I did tell him that he would speak and I did tell other Members also. We would try to find out as to how this can be taken up. But then we can do it if you also cooperate. Tomorrow also, if you cooperate, we can do it. But then you have to cooperate. If you want to take up the business which is

not on the agenda, it may cause difficulties. But if you cooperate, we shall try to see as to how we can do.

(*Interruptions*)

DR. THAMBI DURAI: Let us continue the discussion on Mandal Commission tomorrow.

SHRI VASANT SATHE: I have a suggestion. Mandal Commission discussion is not over... (*Interruptions*) You agree that the Mandal Commission discussion is not yet over. So many speakers have to speak. You yourself said that they have to speak and you will give them time. Either let the discussion on Mandal Commission continue or you can adjourn the House to meet tomorrow and we will take it up tomorrow. There is no time now.... (*Interruptions*)

[*Translation*]

MR. DEPUTY SPEAKER: Please listen, everybody is speaking for two minutes each. I have to reply to everybody. Please co-operate with me.

Please let me speak. How can I reply to everybody's commentary. (*Interruptions*)

[*English*]

MR. DEPUTY-SPEAKER: Prasar Bharati motion he has already moved. I would request Satheji and Mr. Kurien. Well, we have to bring about a sort of understanding. I did give a formula and you were gracious enough to accept it. Now, you should allow it. My formula was that we will discuss from five to seven and then from seven to eight. I had said that. And then when the hon. Prime Minister and hon. Advaniji said that they would like to discuss it, they had specifically made a statement, I had said that this may not be completed today, but the discussion would certainly start. If I had said that and if everybody had accepted, I would expect the courtesy from the Members to accept it.

(Interruptions)

SHRI VASANT SATHE: You want Prasar Bharati Bill to be taken up from 10 to 11 p.m. and after that Delhi Bill. How long do you want us to sit?..... *(Interruptions)*

(At this stage, Prof. P.J. Kurien and some other Hon. Members came and stood on the floor near the table)

(Interruptions)

SHRI ANBARASU ERA: Let us have it tomorrow. What is the urgency of having this Delhi Bill?

SHRIMATI J. JAMUNA (Rajahmundry): All the lady Members will speak on Mandal Commission as well as Atrocities on Women.

PROF. P.J. KURIEN: We will pass Prasar Bharati Bill tomorrow.

MR. DEPUTY SPEAKER: No.

(Interruptions)

PROF. P.J. KURIEN: Why are you enforcing it? Please don't enforce.

MR. DEPUTY SPEAKER: I am not enforcing it. You cannot also dictate me.

(Interruptions)

MR. DEPUTY SPEAKER: I would say that it would have been very graceful if you would have.... *(Interruptions)*

SEVERAL HON. MEMBERS: No. *(Interruptions)*

MR. DEPUTY SPEAKER: I am not adjourning the House for the day; I am adjourning the House only for 15 minutes, to talk to you.

22.16

The Lok Sabha then adjourned till Thirty Minutes past Twenty-two of the Clock

[English]

The Lok Sabha re-assembled at thirty-five minutes past Twenty-two of the Clock

[MR. DEPUTY-SPEAKER *in the Chair*]

(Interruptions)

THE PRASAR BHARATI (BROADCASTING CORPORATION OF INDIA) BILL, 1990

**Amendments made by Rajya Sabha—
CONTD.**

[English]

MR. DEPUTY SPEAKER: Shri P. Upendra has moved the motion that the amendments made by Rajya Sabha in the Prasar Bharati (Broadcasting Corporation of India) Bill, 1990 be taken into consideration. Now the question is:

"That the following amendments made by Rajya Sabha in the Bill to provide for the establishment of a Broadcasting Corporation for India, to be known as Prasar Bharati, to define its composition, functions and powers and to provide for matters connected therewith or incidental thereto, be taken into consideration:—

Clause 4

That at page 4, after line 36, the following be inserted, namely:—

"(4) The recommendations made by the Committee constituted under sub-section (1) shall be binding for the purposes of appointments under this section." (1)

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